

try by the High Commission in this regard, if not, what are the reasons therefor;

(e) whether any protest was lodged with the Malaysian Government; and

(f) if the answer to part (e) be in the negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM):

(a) and (b) According to a Press report appearing in Malaysia dated May 21, 1984, two students from India who were reportedly from Tamil Nadu claimed that they were slapped by the officers of the Port Kelang Immigration Lock-up. On 22nd May, 1984 the Immigration Department published a Press statement saying that they would investigate the allegations made by the two Indian students. Subsequently, on 2nd June, 1984, the Immigration Department totally denied the allegations. According to them, the two persons were not students but farmers by profession and their international passports showed that they never went back to India after their arrival in Malaysia on July 2, 1982. They had been travelling to Padang Besar in Thailand every six months in order to renew their visa and they were working in a shop and were caught red-handed by the Enforcement staff of the Immigration Department. According to published reports, the authorities concluded that the two Indian nationals were contravening local immigration laws and had been in Malaysia since July, 1982.

(c) The High Commission of India sent a note verbale to the Malaysian Foreign Office on May 22, 1984, requesting them for information on the reported incident and the results of the investigation carried out by the concerned authorities. While the above mentioned reports have appear-

ed in the Press, the Malaysian Government have not yet sent a formal reply to our High Commission's note.

(d) No, Sir. The High Commission is awaiting a formal reply from the Malaysian Foreign Office.

(e) No, Sir.

(f) As mentioned in para (d) above, the facts have yet to be established.

Visa Regulations for Commonwealth Citizens

2762. SHRI SURESH KALMADI:
SHRI KISHOR MEHTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government have introduced full visa regulations for entry into and exist from India in respect of Commonwealth citizens which were earlier not applicable to them;

(b) if so, what are the details thereof; and

(c) what steps Government have taken to ensure that no hardship is caused to those foreigners who happened to be in India before the introduction of the said visa regulations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBAIAH): (a) and (b) Till the middle of June, 1984, citizens of Commonwealth countries and of Ireland were exempted from obtaining visas for entry into India unless they were coming for or in connection with missionary work. The Passport (Entry into India) Rules, 1950 and the Registration of Foreigners (Exemption) Order, 1957 have been amended on 13th and 16th June, 1984 to cover such citizens of all categories under the visa system and also to provide for their registration in case the intended duration of stay in India exceeds ninety days. (Citizens of Sri Lanka

and Bangladesh have been subject to visa requirements all along).

(c) All the Foreigners Registration Officers in the districts have been authorised to grant residential permits for stay upto 3 months or 6 months to foreigners already in India before the amendment of the Rules, on the merits of each case.

Construction of Hostels for SC/ST Students

2763. SHRI JAGADISH JANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the ceiling fixed by the Government of India for construction of hos-

tels for Scheduled Caste girls and boys in different States under the Centrally Sponsored Schemes;

(b) the year since when such ceiling has been fixed; and

(c) the details of the steps taken to raise present ceiling?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) The Ministry of Home Affairs is providing funds to the State Governments/UT Admsn. for the construction of girls hostels for SC/ST under a Centrally Sponsored Scheme at the following revised rates:—

Type of construction	Ceiling of grant-in-aid fixed per student	
	Plain Areas	Hilly Areas
	(Rs.)	(Rs.)
(i) For construction only	5200	5680
(ii) For accommodation plus ancillary facilities like dining hall, kitchen, sanitary block, common room etc.	7150	7790

(b) and (c) The revised ceiling is applicable with effect from the financial year 1983-84 and will not be applicable in the case of those buildings, the construction of which has been in progress before the beginning of the financial year 1983-84. At present, there is no proposal to raise the ceiling cost further.

Primitive Tribes in Orissa

2764. SHRI JAGADISH JANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of tribes identified in Orissa as primitive tribes; and

(b) what special treatment has been accorded to them for their development?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) 1. BIRHOR 2. BOND 3. DIDAYI 4. DONGARIA KHOND 5. JUNANGS 6. KHARIAS 7. KUTIA KHOND 8. LANJIA SOURAS 9. LODHAS 10. MANKIDIAS 11. PAUDI BHYANS. 12. SORA have been identified as primitive tribes in Orissa.

(b) The special treatment accorded include (i) cent percent special Central Assistance; (ii) preparation of a plan of action (Project Report) for each group based on ecological balance, felt needs and optimum utilisation of their skills and (iii) separate administrative arrangement for each group.